

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 14.9.98

OA 583/95

Ambrasan, China Durai, Periya Swami, Kolanji, Palaniyamma, Chinnamma and Kuppi, all the applicants are Gangman/Gangwoman under PWI (C), Western Railway, Phulera (Rajasthan).

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Bombay.
2. Divisional Railway Manager, Western Railway, Jaipur Division, Jaipur.
3. Chief Project Manager, Western Railway, Jaipur Division, Jaipur.
4. Dy. Chief Engineer (C), Western Railway, Ajmer.
5. PWI (C), Western Railway, Phulera.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant ... None

For the Respondents ... Mr. Manish Bhandari

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicants, named above, have filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for their retention in the Jaipur Division till the time they are regularised as also for a direction to the respondents to regularise their services from the date their juniors have been regularised, with all consequential benefits.

2. None is present for the applicants. Heard Mr. Manish Bhandari, counsel for the respondents.

3. All the applicants were serving as casual labourers in the Jaipur Division of the Western Railway. The grievance of the applicants is that despite the fact that they are senior, they are being declared surplus and are being shunted out of the Jaipur Division, whereas the services of their juniors are regularised and retained in the Jaipur Division itself. The learned counsel for the respondents has stated that the services of the applicants have been regularised and they have also been retained in the Jaipur Division. It has also been stated by the learned counsel for the respondents that the services of the persons junior to the applicants have not been regularised earlier than the applicants.

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4. In the circumstances, the present application has become infructuous. It is dismissed. No order as to costs.

G. Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

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